

LIR No. 1630-17
Golam Haq Vs. M/s Uber Technologies India Pvt. Ltd.
27.07.2020

Present:- None.

Matter has been taken up through video conferencing hosted by Sh. Nitin Kaushik, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

The matter was proceeding at the stage of ex parte final arguments.

Notice for appearance for a briefing session sent to Sh. Yogesh Yadav, AR for the workman has been served through WhatsApp. who has already filed the written arguments through email ID of the court.

However, notice for appearance for a briefing session to ARs for both the managements have not been sent as a No Dispute Award already stand passed against management no.1 whereas mobile number and/or email address of AR of management No.2, which has already been proceeded ex parte, was not found available on the judicial file.

As per law, even if a party is proceeded ex parte, it still has a right to advance final arguments. Accordingly, in order to provide an opportunity to the management(s) to contest the case and as per directions of Hon'ble High Court of Delhi, let notice be issued directly to management No.2 for **05.08.2020**.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Vinay Singhal)
Addl. District & Sessions Judge,
POLC-V, RADC, New Delhi.
27.07.2020



LIR No. 7228-16

Kamlesh Prasad Vs. Chordia Techno Consultants

27.07.2020

Present:- None.

Matter has been taken up through video conferencing hosted by Sh. Nitin Kaushik, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-255/REG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

The matter was proceeding at the stage of final arguments.

Notice for appearance for a briefing session sent to Sh. Veer Pal, AR for the workman has been served through WhatsApp.

Notice for appearance for a briefing session sent to Sh. Pankaj Malik, AR for the management has also been served through WhatsApp.

However, no reply / consent has been received on behalf of both the parties.

Accordingly, as per directions of Hon'ble High Court of Delhi and in the interest of justice, **let notice be issued again for 05.08.2020.**

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Vinay Singhal)
Addl. District & Sessions Judge,
POLC-V, RADC, New Delhi.
27.07.2020